

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 16.01.2001

CP No.10/99 (OA No.323/1997)

Lekhraj s/o Shri Parabhati Lal, aged about 80 years, r/o D/293, Anand Vihar, Railwaymen's Housing Cooperative Society, Jagatpura.

.. Petitioner

Versus

1. Shri Arjun Tebiyar, Senior Divisional Personnel Officer, Divisional Railway Manager's Office, Jaipur
2. Shri Nepal Singh, Divisional Railway Manager, Western Railway, Jaipur Division, Jaipur
3. Shri R.C.Meena, Sr. Divisional Mechanical Engineer, Western Railway, Jaipur

.. Respondents

Mr. M.M.Bharathen, counsel for the petitioner

Mr. Hemant Gupta, Proxy counsel to Mr. M.Rafiq, counsel for the respondents

CORAM:

Hon'ble Mr. S.K.Agarwal, Judicial Member

Hon'ble Mr. A.P.Nagrath, Administrative Member

Order

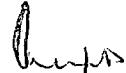
Per Hon'ble Mr. S.K.Agarwal, Judicial Member

The learned counsel for the petitioner submits that the petitioner has received a cheque for sum of Rs. 1,45,848/- in lieu of pensionary and other benefits but it is stated that details have not been provided to the petitioner, therefore, he submits that it is only a part payment. In this connection, it will be suffice to say that if the applicant has any grievance regarding payment of pensionary benefits and other benefits, he may file a representation to the Department and the Department may examine and pass a reasoned and speaking order on such representation within reasonable time.

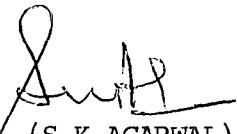


2. The learned counsel for the petitioner also submits that daughter of the petitioner has also made an application for appointment on compassionate grounds on 3.1.2001. In this connection it will be suffice to say that respondent Department will consider the case of the petitioner on merits and pass suitable orders within reasonable time.

3. With the above observations, this Contempt Petition is disposed of. Notices issued are discharged.


(A.P.NAGRATH)

Adm. Member


(S.K.AGARWAL)

Judl. Member